

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

No. HC.VII-21/2008(Pt.)/1547 /A

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Yupia, Arunachal Pradesh.

Dated Guwahati, <sup>16</sup>13 March, 2025.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2025/179-83 Dated the 04<sup>th</sup> March, 2025.

Sir,

With reference to the above, I am directed to inform you that Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar has been granted **11 (eleven) days earned leave w.e.f. 07.04.2025 to 17.04.2025, along with station leave permission from 07.04.2025 to 17.04.2025** (prefixing 06.04.2025), subject to submission of his leave application in the prescribed format as well as a copy of the Leave Admissibility Report in the Itanagar Permanent Bench. He may hand over the charge of his Office to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008(Pt.)/1548 -1549 /A, dated , 13-03-2025**

Copy to:

1. Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar.
2. The Project Manager, Gauhati High Court.

*[Signature]*

**JT. REGISTRAR (VIGILANCE)**

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